

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 6492 of 2021

Ashif Ekbal @ Md. Asif Eqbal @ Guddu

... Petitioner

Versus

The State of Jharkhand & Anr. ... Opposite Parties

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Binod Kr. Dubey, Advocate

For the State : Mr. Saket Kumar, Addl. P.P.

Order No.02 Dated- 08.09.2021

Heard the parties through video conferencing.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Lower Bazar P.S. Case No.224 of 2020 registered under section 498A/307/34 of the Indian Penal Code & under section 3/4 of the D.P. Act.

Let notice be issued to the opposite party no.2 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this anticipatory bail application shall stand dismissed without further reference to the Bench.

Learned counsel for the petitioner submits that the petitioner is the husband of the informant-opposite party no.2 and the allegations against the petitioner are all false and are general and omnibus in nature. It is then submitted that because of marital discord between the petitioner and the informant-opposite party no.2, this false case has been foisted against the petitioner only to harass him. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

The learned Addl. P.P. opposes the prayer for anticipatory bail.

List this case on 23.11.2021.

Considering the submissions of the counsels and the fact as discussed above, I am inclined to pass an interim order of

anticipatory bail *provisionally* till 23.11.2021. In case of the petitioner being arrested by the police on or before 23.11.2021, he shall be released on bail *provisionally* on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five thousand) with two sureties of like amount each to the satisfaction of the officer concerned in connection with Lower Bazar P.S. Case No.224 of 2020 subject to the conditions laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-